

NOTIFICATIONS UNDER FOREIGN EXCHANGE  
REGULATION ACT 1947, ALL INDIA  
SERVICES ACT, 1951, CENTRAL  
EXCISES AND SALT-ACT 1944, AND  
CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI P.C.  
SETHI) : I beg to lay on the Table—

(1) A copy of the Non-Resident (Ex-  
ternal) Accounts Rules, 1970 (Hindi and  
English versions) Published in Notification  
No.G.S.R. 255 in Gazette of India dated  
the 21st February, 1970, under sub-section  
(3) of section 27 of the Foreign Exchange  
Regulation Act, 1947. [Placed in Library.  
See No. LT-2860/70]

(2) A copy of the Civil Service (Second  
Amendment) Regulations, 1970, published  
in Notification No.S.O. 399 in Gazette of  
India dated the 7th February, 1970, under  
sub-section 2 of section 3 of the All India  
Services Act, 1951. [Placed in Library.  
See No. LT-2861/70]

(3) A copy of the Central Excise (Fourth  
Amendment) Rules, 1970 (Hindi and Eng-  
lish versions) published in Notification No.  
G.S.R. 183 in Gazette of India dated the  
31st January, 1970 (English version) and the  
28th February, 1970 (Hindi version), under  
section 38 of the Central Excises and Salt  
Act, 1944. [Placed in Library. See No.LT-  
2862/70]

(4) A copy each of the Notification Nos.  
G.S.R. 261, 262 and 264 published in Ga-  
zette of India dated the 20th February, 1970  
(English version) and 7th March, 1970  
(Hindi version) issued under the Central  
Excise Rules, 1944 together with explana-  
tory memoranda. [Placed in Library. See  
No.LT-2863/70]

DEMANDS FOR SUPPLEMENTARY  
GRANTS (GENERAL), 1969-70

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI P.C.  
SETHI) : Sir, I beg to present a statement  
showing Supplementary Demands for  
Grants in respect of the Budget (General)  
for 1969-70

MR.SPEAKER : I have to inform the  
House (Interruptions).

SHRI M.L. SONDHI : On a point of  
order, Sir. How can Ministers stand up  
when you are standing? You name them.  
What is this? Otherwise I will name them.  
(Interruptions)

MR. SPEAKER : He himself is not  
observing the rule and he is asking others  
to observe it.

12.41 hrs.

RESIGNATION OF MEMBERS

(Shri B. Bhagavati)

MR.SPEAKER : I have to inform the  
House that Shri B.Bhagavati, an elected  
Member of Lok Sabha from Tezpur consti-  
tuency of Assam has resigned his seat in  
Lok Sabha with effect from the 15th March,  
1970.

MATTER UNDER RULE 377

SEATING ARRANGEMENT IN THE HOUSE

SHRI JYOTIRMOY BASU (Diamond  
Harbour) : Mr. Speaker, Sir, under Rule  
377, I hereby raise the following for your  
ruling involving Dr. Ram Subhag Singh,  
the leader of Congress (Organisation) and  
Shri Sheo Narain, a Member of the House  
belonging to the said party. This arises out  
of utterances made on the floor of the  
House on 13.3.70 in which you will notice  
from the proceedings that two hon. Mem-  
bers mentioned between them the follow-  
ing :

"It is incorrect to make the Deputy-  
Speaker sit here."

—and also—

"This is the seat of the Opposition and  
not of the Deputy-Speaker."

I am astounded at the bankruptcy of his  
leadership. He has nothing better, it ap-  
pears, to aim at than the seat of the Deputy  
Speaker in this House; he has nothing more  
worthwhile to fight for than a patch of  
cushioned wood where he can rest his  
haunches.

The present seat that is occupied by the  
Deputy-Speaker in the House was allotted  
by your goodself and the Deputy-Speaker,  
to our mind, is fully justified in working  
use of the said seat. According to "The  
Practice and Procedure of Parliament" by  
Kaul and Shakhder, I quote: